

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC.No.1198/SO/2026

Date: 16.10.2026

CIRCULAR NO. 14/2026

Sub: High Court of Andhra Pradesh –Observance of Office Timings, punctuality in attending the Court work by 10.30 a.m.– Instructions issued by the High Court – Strict adherence to such instructions – Reminder – Issued – Reg.

- Ref:
1. High Court's circular in ROC.No.1872/OP Cell-E/2003, dt.16.04.2003.
 2. High Court's D.O.Lr.No.2701/OP Cell-E/2009, dt.25.08.2009.
 3. High Court's circular in ROC.No.2399/OP Cell-E/2011, dt.16.04.2013.
 4. High Court's circular in ROC.No.2399/OP Cell-E/2011, dt.12.06.2014.
 5. High Court's circular in ROC.No.2399/OP Cell-E/2011, dt.04.02.2014.
 6. High Court's circular in ROC.No.254/B.Spl., dt.25.02.2022.

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The High Court in the reference 1st cited circular directed all the Judicial Officers in Andhra Pradesh, to observe Court timings, punctuality and render devoted service in doing the judicial work on the bench during the Court hours and further requested the Unit Heads to be vigilant on the said aspect and report to the High Court whenever there is violation by any officer.

Subsequently, the High Court having observed the huge pendency in all the Courts of District Judiciary, issued circular in the reference 2nd cited, once again reminding all the officers about their pious obligation in improving disposal of the cases and also in achieving the positive results and directed the Unit Heads to watch the punctuality of each individual officer working under their control by making surprise visits to the Courts, to find out as to whether the Presiding Officers are following the Court timings or not.

Albeit, the instructions with regard to punctuality in maintaining the Court timings by the Judicial Officers in Andhra Pradesh, are being issued by the High Court from time to time, in the recent past, it has been noticed, and in fact, complaints have also been received in the High Court to the effect that some of the Judicial Officers are not prompt and punctual in their duties.

Therefore, the High Court having considered the matter and in order to streamline the functions and punctuality of the Judicial Officers working in District Judiciary in Andhra Pradesh in maintaining Court hours, directs all the Judicial Officers to observe Court timings, punctuality and render devoted service in doing the judicial work on the bench during the Court hours and ensure that the instructions issued by the High Court earlier, on the subject, are followed scrupulously.


REGISTRAR GENERAL

To

1. The P.S. to the Hon'ble the Chief Justice (with a request to place the circular before the Hon'ble the Chief Justice for Her Lordship's kind perusal).
2. All the P.Ss. to Hon'ble Judges (with a request to place the circular before the Hon'ble Judges for their Lordship's kind perusal).
3. All the Registrars in the High Court of Andhra Pradesh, for information.
4. All the Prl. District Judges/Unit Heads in the State of Andhra Pradesh (with a request to circulate the same to all the Judicial Officers in their respective units).
5. The Director, A.P. Judicial Academy, Mangalgiri, Guntur District.
6. The Member Secretary, A.P. State Legal Services Authority, Velagapudi.